

MR. CHAIRMAN: Very well. Next question.

MULTI-PURPOSE FOOD

•260. DR. RAGHUBIR SINH: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) what are the ingredients of the multi-purpose food evolved by the Food Technological Research Institute, Mysore;

(b) how it can be utilised as a food product and what particular item in ordinary daily food it is expected to replace;

(c) what will be its cost of production; and

(d) whether the food has been duly tested by human beings and if so, with what results?

THE MINISTER FOR NATURAL RESOURCES (SHRI K. D. MALAVIYA): (a) The food consists of processed de-oiled groundnut flour and roasted pulses with added minerals and vitamins A, B-Complex and D.

(b) The food can be easily incorporated in sufficient quantities in a number of common food preparations without affecting their taste and acceptability. The product is available in two forms: (1) *seasoned*—with salt, spices etc., for use as a substitute for dal in soups and savoury preparations and (2) *unseasoned*—for use in porridge, puddings and sweet dishes.

(c) Large scale production has not yet commenced but data based on limited quantities produced so far indicate that the cost will be about six paise per ounce.

(d) Consumer acceptability trials conducted have indicated the acceptability of the product.

SHRI H. P. SAKSENA: Can the hon. Minister give us a personal experience of the taste?

MR. CHAIRMAN: Order, please.

SHRIMATI VIOLET ALVA: May I know, Sir, in what form, tinned or otherwise, the food that the hon.¹ Minister has just referred to is sold or distributed?

SHRI K. D. MALAVIYA: It is not sold yet. I do not know whether it is tinned or not. But it has been reported by the experts that it contains all the necessary ingredients which are likely to correct the deficiencies in our dietary.

SHRI BASAPPA SHETTY: Does it mean that it contains all the necessary vitamins for the building up of the body?

SHRI K. D. MALAVIYA: I have mentioned Vitamins A, B-Complex and D.

SHRI V. PRASAD RAO: May I know whether the Government is thinking of using this food in State banquets?

MR. CHAIRMAN: Order, please.

SHRIMATI VIOLET ALVA: Sir, when we are able to produce multi-purpose foods, why is the Government not able to colour Vanaspati?

MR. CHAIRMAN: Next question.

*261. [For answer, vide cols. 2177—2178 infra.]

ESTATE DUTY

•2M. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many Estate Duty cases are now pending disposal;

(b) what is the amount involved in these pending cases; and

(c) what is the amount of Estate Duty collected so far in 1955-56?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) 2,693 estate duty cases were pending disposal at the end of October 1955.

fb) The estimated amount of estate duty involved in these pending cases is about Rs. 2.25 crores.

(c) An amount of Rs. 56,04,375 has been collected towards payment of estate duty during the period from 1st April 1955 to 31st October 1955.

SHRI M. VALIULLA: What is the total number of cases registered?

SHRI M. C. SHAH: The total number of cases brought forward from the last year, 1954-55, is 1,834, and the number of cases registered during the period from the 1st April 1955 to 31st October 1955, is 2,286.

SHRI M. VALIULLA: How many cases are likely to yield good results?

SHRI M. C. SHAH: I think, that information can be given after the disposal of these cases?

DR. P. C. MITRA: What are the main grounds of contest?

SHRI M. C. SHAH: There is no question of contest. After the death of a person having property worth more than Rs. one lakh in individual cases, and more than Rs. 50,000 in the case of an individual in an undivided Hindu joint family, they have to file the statements regarding the property left by the deceased, and thereafter, those things are going to be checked by the income-tax officers acting as Estate Duty Collectors.

DR. P. C. MITRA: May I know whether there is any assessment of the estate?

SHRI M. C. SHAH: Sir, I do not quite follow the question.

DR. P. C. MITRA: What are the grounds for assessment?

SHRI M. C. SHAH: The grounds for assessment are that they leave some property after their death.

DR. P. C. MITRA: May I know whether their heirs file petitions?

SHRI M. C. SHAH: Their heirs, i.e., the accounting persons, file statements showing the property left by the deceased.

SHRI M. VALIULLA: The hon. Minister has said that Rs. 56 lakhs have been collected. May I know the amount spent on that collection?

SHRI M. C. SHAH: There are no separate figures for collection costs. Except in four places, we have got this work being done by the income-tax officers themselves. Some of them are Assistant Controllers. And there are Deputy Controllers and Controllers. They are income-tax officers. We have just divided them into four classes, those which are non-dutiable, and then there are.....

MR. CHAIRMAN: We are getting into the very first principles.

SHRI M. C. SHAH: He wants all those things.....

Mn. CHAIRMAN: Mr. Vaidya.

श्री कन्हैयालाल दूँड बँद्य : क्या मंत्री महोदय वतलाने की कृपा करेंगे कि मध्यप्रदेश, मध्यभारत, भोपाल और विन्ध्यप्रदेश से इस विषय में कितनी रकम वसूल की गई है ?

SHRI M. C. SHAH: I have not got the figures for all. Madhya Pradesh. 12-5 lakhs of rupees. Madhya Bharat has not paid anything so far. Perhaps the richer people have not died yet.

SHRI C. P. PARIKH: What are the number of cases that gave an yield of Rs. 56 lakhs under (c)?

SHRI M. C. SHAH: I said that the number of cases disposed of between 1st April 1955 and 31st October 1955 were 1,427 and out of these.....

SHRI C. P. PARIKH. How many of them yielded Rs. 56 lakhs?

SHRI M. C. SHAH: Some of them might have been non-dutiable; some

may have left only very small properties, worth Rs. 20,000 or Rs. 50,000. Only a few must have yielded any revenue, but I have not got the break-up. It will require a good deal of work to collect this.

SHRI JASPAT ROY KAPOOR: What is the expected income from this source in the current year?

SHRI M. C. SHAH: As I told the House, it all depends upon rich persons dying and leaving large pro-pert

SHRI V. K. DHAGE: He said that Rs. 2'25 crores are due from the assesseees. May I know why this amount, has not been collected?

SHRI M. C. SHAH: I never said that Rs. 2-25 crores are due from the assesseees. I said that the amount of duty involved in the pending cases was Rs. 2'25 crores. When these cases are disposed of and assessments made, the correct figure about the amount due can be given.

SHRI GULSHER AHMED: May I know how much has been collected from Vindhya Pradesh?

SHRI M. C. SHAH: Vindhya Pradesh comes under the U. P. Circle For U. P. plus Vindhya Pradesh, the amount comes to Rs. 6 lakhs.

SHRI SHRIYANS PRASAD JAIN: Are any instalments allowed for the payment of estate duty?

SHRI M. C. SHAH: Yes, Sir. There is provision for it in the Estate Duty Act itself.

SHRI V. K. DHAGE: The hon. Minister said that Rs. 56 lakhs have been collected so far. May I know what the amount due is? I mean the total assessment *minus* the collection.

SHRI M. C. SHAH: We have collected Rs. 56,04,375. The demand raised up to that period was Rs. 71,27,707.

SHRI D. NARAYAN: May I know how much amount has been collected from the Bombay State and Bombay City in the current year?

MR. CHAIRMAN: Wt are getting: into details. Next question.

COMPANIES UNDER FOREIGN MANAGEMENT

*263. DIWAN CHAM AN LALL: Will the Minister for FINANCE be pleased to state the number of Companies in India run by foreign Managing Agents and the amount of foreign capital involved in them?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH) : According to the '*Survey of India's Foreign Liabilities and Assets*' as on 31st December 1953, published by the Reserve Bank of India, 232 joint stock companies, having a capital of Rs. 74.22 crores, were being managed by 36 foreign-controlled managing agencies on the date of the Survey. The total investment of the managing agents in these companies amounted to Rs. 12'52 crores.

DIWAN CHAMAN LALL: May I ask my hon. friend if he can give me the figure of the reserves of these companies and where these reserves were invested here or abroad?

SHRI M. C. SHAH: That information I have not got.

DIWAN CHAMAN LALL: May I ask him to give us the figures of the total dividend that were paid by these foreign-owned companies in the years 1953-54 and 1954-55?

SHRI M. C. SHAH: That information also I have not got. I will require notice for that.

SHRIMATI VIOLET ALVA: May I know the return that these companies are getting on the investment of Rs. 12 crores and odd?

SHRI M. C. SHAH: If the hon. Member looks through the Annual Report published by the Company